

because if India is not allowed such soft currency interest free loan to be repaid on a long-term basis, then its economic development also may be affected. The Asian Development Bank is primarily concerned with the economic development of the Asian countries. I would invite the attention of the Government to take a very serious move in this matter and see that the application is favoured by the member countries.

[*Translation*]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Speaker, Sir, through you I would like to draw the attention of the Government to a matter. Thought the Government says a lot about the interests of the minorities but there is difference between its profession and practice. Dissolution of the management committee of world famous Dargah Sharif of Ajmer is imminent. I demand from the Union Government to take immediate action in this regard. Dargah Committee of the would famous dargah of Kwaja Moinudin Chisti of Ajmer, which runs its administration may get entangled in legal dispute. Dargah Act was enacted by the Union Government and came in to force in 1956. And after 36 years of its implementation, for the first time such a complicated situation has arisen and there is a possibility of Dargah committee becoming defunct. There are nine members including Chairman and Vice-Chairman in the Dargah Committee. But during last one year the number of members of this Committee has come down to five members. The Welfare Ministry of the Union Government appoints the members of the Committee. It is a place of international importance, therefore, I would like to present the whole situation in nutshell. Tenure of the present chairman is due to expire on 25th May. Tenure of other 4 members will also expire on 25th May. Then there will be only one member in the Committee. A meeting of Dargah Committee on Budget proposals will be convened on 17th May 1992. They are going to discuss budgetary proposals for the coming years. But till now no information regarding the appointment of the members has been provided by Welfare Ministry as a result of

which the situation has become very tense. Sir, Dargah Committee will become defunct if the Ministry of Welfare does not appoint its members before 25 May 1992. If the union Government is going to appoint any administrator for its management then it will have to amend Dargah Khwaja Act. The post of the Nazim is vacant for the last 11 months. Although interview has been conducted and a panel has been finalised for the post of administrator, to take care of internal management, yet it is vacant for the last 11 months.

SHRI SYED SHAHABUDDIN (Kishangang): Mr. Speaker, Sir, a very important issue has been raised. I have drawn the attention of the Hon. Minister of Welfare to the fact that the post of administrator is vacant and the tenure of the Chairman is going to be over and posts of some member have not been filled. All this has made it difficult to manage the affairs. Therefore, the Government should not only fill these vacant posts but should also review 36 year old Act taking note of the experience gained during this period and should try to bring forward necessary amendments in the said Act. The Hon. Minister of Welfare is present here. I would like that he should make a statement in this regard.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): Mr. Speaker, Sir, as far as Dargah Committee is concerned all formalities will be completed by 17th. (*Interruptions*)

[*English*]

SHRIG. GANGA REDDY (Nizamabad): Sir, the suicide by a sugar-cane farmer at Navipet, Nizamabad District of Andhra Pradesh is due to negligence and inhuman treatment meted out to him by the officias of cooperative sugar factory in not granting permit for supply of sugar-cane and also due to some other reasons. This death by suicide has caused great commotion among the farmers in my constituency and an agitation is now taking place (*Interruptions*)